

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT) (INSOLVENCY) NO.276 OF 2019

In the matter of:

Aassam Global Trade

Appellant

Vs

Vasudevan, Resolution Professional & Ors

Respondents

Present:

For Appellant

:Mohd. Tabish Zia, Advocate.

Mr. D.Sreenivasan and Mr. K. Moorthy, Advocates for R1.

Mr. Yashraj Singh, Mr. Shyam Agarwal, Advocates for R4.

Mr. Siddharth Mehta, Advocate for R6,8,9 and 10.

Mr. E. Omprakash, Sr. Advocate with Ms Mathumita Vohra, Advocates for R7.

Mr. Bijoy Kumar Pradhan, Advocate for R12.

Mr. Vineet Ranjan, Advocate for R3.

Mr. Vasudevan, R3.

With

COMPANY APPEAL (AT) (INSOLVENCY) NO.653 OF 2019

In the matter of:

Dr. Ravi Shankar Vedam

Appellant

Vs

Tiffins Barytes Asbestos and Paints Ltd & Anr

Respondents

Present:

For Appellant

:Ms Neeha Nagpal, Ms Devanshi Singh, Ms Aditi Phatak, Advocates.

Mr. D.Sreenivasan and Mr. K. Moorthy, Advocates for R1.

Mr. Vasudevan, R3.

ORDER

15.07.2019- Counsel for the appellant(s) in both the appeals pray for and is allowed to file their respective rejoinder within two weeks.

2.

2. Post the case for admission on **7th August, 2019**.

3. During the pendency of these appeals if the Resolution Plan is implemented the same shall be at the risk of respondent and subject to the outcome of the appeal.

(Justice S.J. Mukhopadhaya)
Chairperson

(Balvinder Singh)
Member (Technical)

(Kanthi Narahari)
Member (Technical)

Bm/su